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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 15399/2025 & CM APPL. 63082/2025

MAHENDER SINGH

.....Petitioner

Through:

Mr. P. Sureshan, Advocate.

versus

UNION OF INDIA

....Respondent

Through:

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

> ORDER (ORAL) 08.10.2025

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C. HARI SHANKAR, J.

- 1. With the consent of parties, this writ petition is disposed of with a direction to the respondent to consider this writ petition as a representation and pass a reasoned and speaking order thereon within a period of six weeks from today and communicate it to the petitioner forthwith.
- **2.** Should the petitioner continue to remain aggrieved thereby, the rights of the petitioner in that regard shall remain reserved.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

OCTOBER 8, 2025/pa